

**IN THE INCOME TAX APPELLATE TRIBUNAL,
MUMBAI BENCH “SMC”, MUMBAI**

BEFORE SHRI KULDIP SINGH, JUDICIAL MEMBER

**ITA No.2319/M/2022
Assessment Year: 2014-15**

Shri Mahesh Ladharam Bhadra, J-27, A.P.M.C. Market-II, Phase-II, Sector No.19, Turbhe, Maharashtra- 400 703 PAN: AAIPB3536A	Vs.	Income Tax Officer, Ward 28(1)(1), It-Office, Vashi Railway Station Building, Navi Mumbai – 400 703
(Appellant)		(Respondent)

CORRIGENDUM

Bare perusal of the order dated 29.11.2022 passed by the Tribunal in ITA No.2319/M/2022 in case of Shri Mahesh Ladharam Bhadra shows that there is a mistake apparent on record as to the assessment year to which the appeal in question pertains. Appeal bearing ITA No.2319/M/2022 decided vide order (supra) pertains to A.Y. 2014-15 wherein it is inadvertently written as of A.Y. 2005-06. So ITA No.2319/M/2022 be read of A.Y. 2014-15. Corrigendum is accordingly issued to be integral part of the order (supra).

**Sd/-
(GAGAN GOYAL)
ACCOUNTANT MEMBER**

**Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER**

Mumbai, Dated: 28.04.2023.

* Kishore, Sr. P.S.

Copy to: The Appellant
The Respondent
The CIT, Concerned, Mumbai
The CIT (A) Concerned, Mumbai
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.